CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL MUMBAI

WEST ZONAL BENCH

Service Tax Miscellaneous Application No: 85049 of 2020
In
Service Tax Appeal No: 88389 of 2018

[Arising out of Order-in-Appeal No: IM/CGST/A-I/MUM/310-312/17-18 dated 26th March 20-18 passed by the Commissioner of Central Tax (Appeals-I), Mumbai.]

Commissioner of CGST & Central Excise … ***Appellant***
2nd Floor, CGST Bhavan, Plot No.1, Sector 17,
Khandeshwar, Near Panvel – 410 206

versus

Triveni Space ***...Respondent***
Bhoomi Dhara, Plot No. 04 & 4A, Sector – 06, Kamothe
Navi Mumbai – 410 209

APPEARANCE:

Shri Dharmendra Singh, Asstt Commissioner (AR) for the appellant

None for the respondent

CORAM:

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/85148/2020

DATE OF HEARING: 04/02/2020
DATE OF DECISION: 04/02/2020

This appeal has been filed by Revenue from the impugned Order-in-Appeal No. IM/CGST/A-I/MUM/310-312/17-18 dated

26th March 2018 passed by the Commissioner of Central Tax (Appeals-I), Mumbai.

2. An application has been filed by the Commissioner on 20th January 2020 for withdrawal of the instant appeal on the ground of monetary limitation as prescribed by the instruction dated 22nd August 2019 issued by the Government of India, Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes and Customs (Judicial Cell).

3. I have gone through the said application and since the amount involved in this appeal is only ₹32,16,878/- which is much below the monetary limit. Therefore, the application filed by the Revenue is allowed and the appeal is accordingly dismissed as withdrawn.

(Dictated and Pronounced in open court)

(Ajay Sharma)
Member (Judicial)

**/as*